NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/113/2016

NAME OF THE PETITIONER(S)

: Rojer Mathew P.

NAME OF THE RESPONDENT(S)

: M/s P.T. Mathai Construction Company Pvt. Ltd. & 5 others

UNDER SECTION

: 397/398, 402 & 403

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

R. VIDHYA SHANKAIZ

ADV. FOR PETITIONER R. VIOLIZE Shanker

S. JECINTH BLESSY.

(SOI) AJOY KUHAR GNANAM)

ADV. FOR . VIL RESPONDENT. J. Jan M.

Sri Varstini

V. Mahesh And Associates

Counsel for Espondents (R-R3)

Svi Vanskini D. D.

A D. Hayalahshii

KSR & co Company Secretarii (After Amerelment)

ORDER

Counsel for petitioner present. Counsels for R1 to R3 and R4 are present. As per the directions contained in the earlier order, counsel for petitioner has sent notice to R5, Superintending Engineer, PWD and filed acknowledgement alongwith affidavit which shows that the notice has been served. Service of notice on R5 is held sufficient. No representation on behalf of R5. Therefore, R5 is proceeded exparte. Both the counsels stated that the pleadings are complete and the matter may be posted for final hearing. Put up on 08.12.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)